

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 104**

**CA(CAA) No. 5/Chd/Hry/2024**

**(1st Motion)**

**IN THE MATTER OF:-**

Sietz Technologies India Pvt. Ltd

... Transferor Company

And

Sietz Auto technologies Pvt. Ltd

... Transferee Company

**Under Section: 230-232, CA 2013**

**Order delivered on 10.04.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Vaibhav Sharma, Advocate

**ORDER**

Compliance affidavit in pursuance of order dated 09.02.2024 has been filed vide Diary No. 0049/1 dated 26.02.2024. The same is taken on record. It is stated by learned counsel for the petitioner companies that a writ petition for enhancement of the claim by a contract worker is pending against the applicant-company No.1 i.e. demerger company before the Hon'ble High Court and the petitioner-company No.1 is ready to pay the enhanced amount, if any, ordered by the Hon'ble High Court, subject to legal rights of the petitioner-company No.1. Let the needful be done within one week.

***Heard. Order reserved.***

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**